

CINEMATOGRAPH (CENSORSHIP) SIXTH
AMENDMENT RULES, 1966, ETC.

The Deputy Minister in the Ministry of Information and Broadcasting (Shrimati Nandini Satpati): On behalf of Shri Raj Bahadur, I beg to lay on the Table:

- (1) A copy each of the following Notifications under sub-section (3) of section 8 of the Cinematograph Act, 1952:—
 - (i) The Cinematograph (Censorship) Sixth Amendment Rules, 1966, published in Notification No. G.S.R. 740 in Gazette of India dated the 21st May, 1966.
 - (ii) G.S.R. 1182 published in Gazette of India dated the 30th July, 1966.
- (2) A statement showing reasons for delay in laying the Notification mentioned at (i) of item (1) above.

[Placed in Library. See No. LT-6837/66]

12.48 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Railway Property (Unlawful Possession) Bill, 1966, which has been passed by the Rajya Sabha at its sitting held on the 17th August, 1966.

RAILWAY PROPERTY (UNLAWFUL
POSSESSION) BILL

AS PASSED BY RAJYA SABHA

Secretary: Sir, I lay on the Table of the House the Railway Property (Unlawful Possession) Bill, 1966, as passed by Rajya Sabha.

COMMITTEE OF PRIVILEGES

NINTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I present the Ninth Report of the Committee of Privileges.

12.49 hrs.

DELHI SALES-TAX BILL*

The Minister of Finance (Shri Sachindra Chaudhuri): I beg to move for leave to introduce a Bill to consolidate and amend the law relating to the levy of tax on sale of goods in Delhi.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to consolidate and amend the law relating to the levy of tax on sale of goods in Delhi."

Shri Hari Vishnu Kamath rose—

Mr. Speaker: Mr. Yashpal Singh to oppose the introduction of the Bill.

श्री यशपाल सिंह (कैराना) : इस बिल को मैं अग्रज करना चाहता हूँ। दिल्ली में पहले से ही बहुत ज्यादा टैक्स बढ़े हुए हैं और दिल्ली के व्यापारी उन टैक्सों के नीचे दब चुके हैं। इस बिल के मुताबिक पार्लिमेंट को यह अधिकार नहीं रहेगा कि पार्लिमेंट समय समय पर टैक्स लगाये। इस बिल के मुताबिक यह अधिकार पार्लिमेंट से छीना जा रहा है। इस में यह कहा गया है :

"With that object in view, it is proposed to provide for the maxi-

*Published in Gazette of India Extraordinary Part II, Section, dated 22th August, 1966.